
(2023) 02 UK CK 0103

In the Uttarakhand High Court

Case No : Writ Petition (M/S) No. 494 Of 2023

Padmavati

APPELLANT

Vs

State Of Uttarakhand And Others

RESPONDENT

Date of Decision : 27-02-2023

Acts Referred:

Constitution Of India, 1950 — Article 227

Citation : (2023) 02 UK CK 0103

Hon'ble Judges : Alok Kumar Verma, J

Bench : Single Bench

Advocate : Sunil Chandra, Yogesh Tiwari

Final Decision : Disposed Of

Judgement

Alok Kumar Verma, J

1. The present Writ Petition has been filed under Article 227 of the Constitution of India with an innocuous prayer that Tehsildar, Haridwar be directed to decide the Restoration Application, pending in Suit No. 394/2015-16, "Narendra Kumar Vs. Padmavati", expeditiously without any delay as early as possible.

2. Heard Mr. Sunil Chandra, learned counsel for the petitioner and Mr. Yogesh Tiwari, learned Standing Counsel for the State.

3. In the facts and circumstances of the case, while directing the Tehsildar concerned to expedite the proceedings of the Restoration Application, pending in Suit No. 394/2015-16, it is also directed that the said restoration application be decided expeditiously, preferably within two months from the date of receipt of the certified copy of this order.

4. Writ Petition (M/S No. 494 of 2023) stands disposed of accordingly.